

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.969/92

date of decision : 3-11-1992

Between

A. Shamshuddin

: Applicant

and

1. Sri V.N. Kapoor  
Engineer-in-Chief  
Army Headquarters  
Kasmira House  
New Delhi 110 011

2. Chief Engineer  
Southern Command  
Pune-1

3. Chief Engineer(P) R&D  
Picket  
Secunderabad

4. Mr. Hariswar Dayal  
(s/o & age not known)  
Garrison Engineer(P)(I)R&D  
Chandrayangutta  
PO Kesavagiri  
Hyderabad 500005

: Respondents

Counsel for the applicant : J. Ashok Kumar, Advocate

Counsel for the respondents : M. Keshava Rao, Standing  
Counsel for Central Govt.

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMIN.)

HON. MR. C.J. ROY, MEMBER (JUDL.)

JUDGEMENT

(Orders as per Hon. Mr. C.J. Roy, Member (Judl.)

Heard Mr. Ashok Kumar, learned counsel for the applicant by way of Lunch Motion. Heard Mr. Keshava Rao, learned counsel for the respondents.

1/2a

To

1. Sri V.N.Kapoor  
Engineer-in-Chief,  
Army Headquarters,  
Kasmire House, New Delhi-11.
2. The Chief Engineer,  
Southern Command, Pune-1.
3. The Chief Engineer (P) R&D  
Picket, Secunderabad.
4. Sri Hariswar Dayal.  
Garrison Engineer (P) (I) R&D  
Chandrayanagutta, PO Kesavagiri  
Hyderabad-5.
5. One copy to Mr.J.Ashok Kumar, Advocate, 3-4-136/2  
Lingampally, Barkatpura, Hyd.
6. One copy to Mr.M.Kesava Rao, Addl.CGSC.CAT.Hyd.
7. One spare copy.

pvm.

30th Sept  
2001  
u/m/s

2W

2. The applicant, Mr. A. Shamsuddin filed this OA under Section 19 of the Administrative Tribunals Act, 1985 claiming a relief to set aside the transfer orders as per Annexure A-I, bearing No. MES/188/92 dated 29-9-1992.

3. We find from the records that he has been recently shifted from Visakhapatnam to Chandrayangutta. In the impugned order of transfer (Annexure-I), in which it is ordered that the transfer of applicant from Chandrayangutta to Hyderabad Zone.

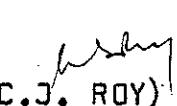
4. On this transfer the applicant made a representation to the Department to consider on the grounds of his children's education being disturbed during the academic year. His representation is pending with the respondents.

5. The respondents are directed to dispose of the representation of the applicant. Till one week after the final orders on final disposal of the representation of the applicant, are passed, the transfer is kept under abeyance. If the applicant is aggrieved, he is at liberty to approach this Tribunal.

6. The impugned order No. MES/188/92 dated 29-9-1992 is suspended till such time as stated supra.

7. With this direction the OA is disposed of with no order as to costs. CC tomorrow.

  
(R. BALASUBRAMANIAN)  
Member (Admn)

  
(C.J. ROY)  
Member (Judl)

dated November 3, 1992  
Dictated in the Open Court

sk

  
Deputy Registrar (J)

458  
9/11/92 ✓  
TYPED BY

3  
COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND ✓

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND ✓

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:  
M (JUDL)

AND ✓

THE HON'BLE MR.C.J.ROY : MEMBER (JUDL)

Dated: 3 - 11 - 1992

ORDER/JUDGMENT: ✓

R.A. /C.A. /M.A.No

in

O.A.No. 969/92

T.A.No.

(wp. No.)

Admitted and interim directions  
issued.

Allowed

Disposed of with directions ✓

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No orders as to costs.

pvm

